

Fourteenth Loksabha**Session : 10****Date : 20-03-2007****Participants : [Ananth Kumar Shri](#)**

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Title: Discussion regarding final order dated 5th February, 2007 of the Cauvery Water Disputes Tribunals.

MR. SPEAKER: Hon. Members, we come to item no. 41. I have one very earnest request to all the hon. Members. This is an important issue. I have accepted it amidst contentions; and I have allowed this. This deals with national assets where people of different States naturally have their views and contentions as they are sharing the same. No doubt, it is an issue that affects the lives of the citizens of the States involved.

This forum is meant for discussing the issues that affect the lives of the people of the country. I am sure all the hon. Members will agree that it is our duty to ensure that all issues are discussed in a constructive and dispassionate manner.

I, therefore, urge upon the hon. Members to participate in the discussion on this emotive issue without hurting the sentiments of one another and in a manner that enhances the dignity of this House and its Members.

Now, Shri Ananth Kumar to take the floor.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Mr. Speaker, Sir, I thank you for giving me this opportunity to raise the issue of Cauvery River Water Final Award in this august House. ... *(Interruptions)* Sir, this Final Award has done great injustice to the State of Karnataka. ... *(Interruptions)* This Award is totally illusory and it is unimplementable. ... *(Interruptions)*

It is unimplementable. ... *(Interruptions)* It should not be notified. ... *(Interruptions)* The final Award should not be published. ... *(Interruptions)*

16.06 hrs.

(At this stage, Shri A. Krishnaswamy and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions) *

MR. SPEAKER: The House stands adjourned to meet again at 4.30 p.m.

16.06 ½hrs

*The Lok Sabha then adjourned till thirty minutes
past Sixteen of the Clock.* [\[a6\]](#)

* Not recorded.

16.30 hrs.

The Lok Sabha re-assembled at thirty minutes past

Sixteen of the Clock.

(Mr. Speaker *in the Chair*)

... (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, I am continuing my speech...
(*Interruptions*)

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार): अध्यक्ष महोदय, ... (व्यवधान)

(Placed in Library. See No. LT 6165/07)

16.31 hrs.

DISCUSSION UNDER RULE 193

Final order of the Cauvery Water Disputes Tribunal –Contd.

MR. SPEAKER: Yes, Shri Ananth Kumar.

... *(Interruptions)*

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, however, the Award shows, the Tribunal has indirectly enforced the Agreement of 1924 to the historic detriment of Karnataka... *(Interruptions)* This is, in the opinion of people of Karnataka ... *

16.32 hrs.

(At this stage, Shri A. Krishnaswamy and some other hon. Members came and stood on the floor near the Table.)

MR. SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MR SPEAKER: Do not record anything.

*(Interruptions) ... **

MR. SPEAKER: Unfortunately, it seems that no discussion is possible. I have discussed the matter. I have also discussed the matter and taken the views of the hon. leaders. As the House cannot function normally, the House stands adjourned to meet on 26th April, 2007 at 11 a.m.

16.33 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Thursday, April 26, 2007/Vaisakha 6, 1929(Saka).

* Not recorded

[r1]CONTD papers laid ...followed by item no.25

[MSOffice2]CTD BY D1

[MSOffice3]fld by e1

[s4]contd by F

Fd by g1.e [r5]

[a6]Fd. By j1.e